

ITEM NO.301 Court 7 (Video Conferencing) SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 734/2020

YATIN NARENDRA OZA Petitioner(s)

VERSUS

HIGH COURT OF GUJARAT Respondent(s)
IA No. 67318/2020 - STAY APPLICATION)

WITH

CrI.A. No. 669/2020 (II-B)

INTERLOCTOURY APPLICATION NOS. 104537, 104538, 105322 AND 113298 OF 2020

Applications for exemption from filing the Certified Copy of the Impugned Order, Stay, Intervention and application seeking to place on record certain additional documents)

Date : 28-07-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE R. SUBHASH REDDY

For Petitioner(s) Dr. Abhishek Manu Singhvi, Sr. Adv.
 Mr. Arvind Dattar, Sr. Adv.
 Mr. Shekhar Naphade, Sr. Adv.
 Mr. Pravin H. Parekh, Sr. Adv.
 Mr. Mihir Joshi, Sr. Adv.
 Mr. Rasesh Oza, Sr. Adv.
 Mr. Purvish Jitendra Malkan, AOR
 Ms. Kruti Shah, Adv.
 Mr. Aditya Gupta, Adv.
 Ms. Dharita Purvish Malkan, Adv.
 Ms. Deepa Gorasia, Adv.
 Ms. Neha Nandini Chhabra, Adv.
 Ms. Bhavna Sarkar, Adv.

For Respondent(s) Mr. Nikhil Goel, AOR
 Ms. Naveen Goel, Adv.
 Mr. Vinay Mathew, Adv.

Intervention Mr. C.A. Sundaram, Sr. Adv.
 Mr. E. C. Agrawala, AOR

UPON hearing the counsel the Court made the following
O R D E R

Applications for exemption from filing certified

copy of the impugned order and seeking to place on record certain additional documents are allowed.

IA No. 67318/2020 - STAY APPLICATION IN WRIT PETITION (CIVIL) NO.734/2020

Since the matter is being set down for final hearing, we dispose of the application with liberty to pass appropriate orders at the relevant stage, if need be.

IA. NO.104538/2020- STAY APPLICATION IN CRIMINAL APPEAL NO.669/2020

The interim order will continue till conclusion of the matter.

IN WRIT PETITION (CIVIL) NO.734/2020 & CRIMINAL APPEAL NO.669/2020

Learned counsel for the High Court states that the matter was reconsidered by the Full Court in a meeting held on 20.06.2021, but the decision taken earlier has been reiterated.

The result of the aforesaid is that the matter would have to be heard on merits.

Counter affidavit be filed within two weeks.

Rejoinder, if any, be filed within a week.

The schedule of hearing for learned counsels is being set down since even earlier we have heard learned counsel for parties and spent some time. The parties will, needless to say, file a short synopsis running into not more than three pages each

and confine their submissions in the line of that synopsis with not more than one judgment cited per proposition. Mr. Arvind Dattar and Dr. Abhishek Manu Singhvi, learned senior counsels between themselves will take one hour. We have made it clear that we will not permit multiple counsels to argue.

Mr. C.A. Sundaram, learned senior counsel in support of his intervention application is permitted 15 minutes to address us while Mr. Nikhil Goel, learned counsel will take about 45 minutes plus for his submissions.

List on 01.09.2021 for disposal.

The Special Bench will assemble immediately after admission matters Board is over.

[ASHA SUNDRIYAL]
ASTT. REGISTRAR-cum-PS

[BEENA JOLLY]
COURT MASTER (NSH)